IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1284/2024

TARUN KUMAR JAIN & ORS. ...APPLICANT

Versus

KANPUR DEVELOPMENT AUTHROTY& ORS. ...RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF DISTRICT MAGISTRATE, KANPUR NAGAR- UTTAR PRADESH RESPONDENT NO.3 ALONGWITH THE SUPPORTING AFFIDAVIT.	2-5
2.	**ANNEXURE 1.** Copy of the Letter No. 8288/STO/2025 dated 04-07-2025.	6
3.	**ANNEXURE 2.** Copy of the Letter No. 50/22-1 dated 04-07-2025	7

THROUGH

Priyanka...

Date:05.07.2025
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR STATE, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1284/2024

TARUN KUMAR JAIN & ORS. ...APPLICANT

Versus

KANPUR DEVELOPMENT AUTHROTY& ORS. ...RESPONDENT

REPLY ON BEHALF OF DISTRICT MAGISTRATE, KANPUR NAGAR-UTTAR PRADESH RESPONDENT NO.3 ALONGWITH THE SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent No.3 respectfully submits that every statement, contention or averment in the Original Application, which is inconsistent with, or contrary to, the present reply or the official record stands specifically denied.

2. That the District Magistrate, Kanpur Nagar, has been impleaded only as Respondent No. 3, and a plain reading of the Application discloses no direct or substantive allegation against this office or any specific prayer has been made against respondent no.3. That all reliefs are sought from Respondent No. 1, the Kanpur Development Authority ("KDA").

3. That, notwithstanding the absence of any specific charge, the answering Respondent, with a view to facilitating effective adjudication, issued Letter No. 8288/STO/2025 dated 04-07-2025 to the Vice-Chairman, KDA, directing that Authority (i) to pursue the matter diligently before this Hon'ble Tribunal, (ii) to comply with every existing and future direction,

Scanned with OKEN Scanner

and (iii) to apprise the undersigned should any intervention be required in the public interest. Copy of the said letter is annexed herewith and marked **ANNEXURE-1**.

4. That the Divisional Forest Officer, Kanpur Nagar, vide Letter No. 50/22-1 dated 04-07-2025, has categorically informed the answering Respondent that in relation to the land or activity impugned in the present proceedings no permission for tree-felling has either been sought from, or is pending before, his office. Copy of the Letter No. 50/22-1 dated 04-07-2025 is annexed herewith as **ANNEXURE -2**.

5. That the foregoing correspondence establishes, first, that the KDA is the sole agency against whom the Applicants' grievance lies, and, second, that no tree-felling or other environmentally prejudicial activity has been sanctioned by the competent forest authority; hence no omission or commission can be attributed to the answering Respondent.

6. That, without prejudice to the above, the answering Respondent undertakes to extend full co-operation to this Hon'ble Tribunal and to every concerned authority and will faithfully abide by all further orders and directions that may be passed in the captioned matter.

THROUGH

Date:05.07.2025
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR STATE, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

Scanned with OKEN Scanner

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1284/2024

TARUN KUMAR JAIN & ORS. ...APPLICANT

Versus

KANPUR DEVELOPMENT AUTHROTY & ORS. ...RESPONDENT

AFFIDAVIT

I, **JITENDRA PRATAP SINGH**, aged about 53 years s/o Sh. Sukhendra Pal Singh is presently posted as **District Magistrate, Kanpur Nagar** having an office at **Kanpur Nagar**.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying report has been drafted by our counsel upon the official records.

3. That the contents of the accompanying report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified on solemn affirmation at KANPUR on this 5th July day of 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
V.K. Upadhayay
Advocate
Kanpur Nagar (U.P.)
Regd. No. 8552
Exp. 09/06/2026
GOVT OF INDIA
05/07/2025

Certified that this document
presented before me today by
Shri. ..... Pratap Singh
who is identified by Sri. .....
verified per identification.
Hence Attested
Virendra Kumar Upadhyay
Notary Govt. of India
Kanpur Nagar (U.P.)
05/07/2025

Scanned with OKEN Scanner

ANNEXURE-1

कार्यालय जिलाधिकारी, कानपुर नगर।
OFFICE OF THE DISTRICT MAGISTRATE, KANPUR NAGAR

फोन नंबर (0512) 2304436, 2304287 ईमेल– dmkap@nic.in

पत्रांकः 0288/एस0टी0/2025 दिनांकः 04/07/2025

उपाध्यक्ष,
कानपुर विकास प्राधिकरण,
कानपुर।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No. 1284/2024 तरूण कुमार जैन व अन्य बनाम कानपुर विकास प्राधिकरण व अन्य का संदर्भ लेने का कष्ट करें, जिसमें राज्य सरकार को जिला मजिस्ट्रेट, कानपुर नगर के माध्यम से पक्षकार आबद्ध किया गया है।

यह विदित है कि उपरोक्त याचिका में वांछित अनुतोष प्रमुख रूप से विपक्षी सं0–1 के रूप में कानपुर विकास प्राधिकरण से चाहा गया है एवं यह भी संज्ञान में आया है कि प्राधिकरण की ओर से प्रतिशपथ पत्र मा0 राष्ट्रीय हरित अधिकरण के समक्ष दाखिल भी कर दिया गया है।

चूंकि मा0 राष्ट्रीय हरित अधिकरण के समक्ष वांछित अनुतोष विशेष रूप से आपसे चाहा गया है इसलिए राजकीय हित में आवश्यक पैरवी करने एवं मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन हेतु भी आवश्यक कार्यवाही करने का कष्ट करें। अग्रेतर यदि राजकीय हित में अधोहस्ताक्षरी के स्तर से हस्तक्षेप अथवा मार्गदर्शन अपेक्षित हो तो उससे भी समय रहते अवगत कराने का कष्ट करें।

NOTARY
V.K. Upadhayay
Advocate
Kanpur Nagar (U.P.)
Regd. No. 8552
Ex. Dt. 09/06/2026
GOVT. OF INDIA
05/07/2025

4.7.2025

(जितेन्द्र प्रताप सिंह)
जिलाधिकारी
कानपुर नगर।

Scanned with OKEN Scanner

ANNEXURE-2

प्रेषक,

प्रभागीय वन अधिकारी,
कानपुर नगर।

सेवा में,

जिलाधिकारी
कानपुर नगर।

पत्रांक : 50/22-1 दिनांक 4 जुलाई 2025 दिनांक : 07.04.2025

विषय : मा0 राष्ट्रीय हरित अधिकरण (N.G.T) में योजित O.A. No. 1284/2024 तरूण कुमार जैन व अन्य बनाम कानपुर विकास प्राधिकरण व अन्य

महोदय,

अवगत कराना है कि उपर्युक्त O.A. No. 1284/2024 में निम्नलिखित प्रतिवादी है :-

1. कानपुर विकास प्राधिकरण
2. उत्तर प्रदेश राज्य द्वारा वन विभाग
3. उत्तर प्रदेश राज्य द्वारा जिलाधिकारी कानपुर।
4. आवास विकास विभाग।
5. जवाहर विद्या समिति द्वारा सचिव
6. नगर निगम कानपुर।

उक्त O.A. No. 1284/2024 की संलग्नकों सहित छायाप्रति अवलोकनार्थ संलग्न है। उक्त O.A. No में मुख्य पक्षकार प्रतिवादी सं0 1 तथा प्रतिवादी सं0 5 है। इस सम्बन्ध में कानपुर विकास प्राधिकरण द्वारा संलग्नकों सहित प्रतिशपथ पत्र दाखिल किया जा चुका है, जिसमें समस्त प्रासंगिक तथ्य तथा प्रस्तरवार प्रतिउत्तर उपलब्ध है। उक्त प्रतिशपथ पत्र की छायाप्रति अवलोकनार्थ संलग्न है। उक्त प्रतिशपथ पत्र के दृष्टिगत वर्तमान में वन विभाग के स्तर से प्रतिशपथ पत्र दाखिल किये जाने की आवश्यकता परिलिक्षित नहीं हो रही है। प्रतिवादी संख्या–5 द्वारा न तो कोई वृक्षपातन से सम्बन्धित कोई आवेदन वर्तमान में दाखिल किया गया है और न ही इस कार्यालय में लम्बित है। यदि मा0 अधिकरण द्वारा किसी बिन्दु पर वन विभाग से उत्तर मांगा जाता है तो शपथ पत्र दाखिल किया जायेगा।

कृपया अवगत होने का कष्ट करें।

संलग्नक : यथोक्त।

NOTARY
V.K. Upadhyay
Advocate
Kanpur Nagar (U.P.)
Regd. No. 8552
Ex. Dt. 09/06/2026
GOVT. OF INDIA
08/07/2025

भवदीय,

(दिव्या)
प्रभागीय वन अधिकारी
कानपुर नगर।

Scanned with OKEN Scanner